

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 464/GT/2014, 467/GT/2014 & 468/GT/2014

Date: 25.8.2015

To
Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054

Sir,

Petition No. 464/GT/2014

Subject: Approval of tariff for Maithon Hydel Power Station Units I-III (2X20+1x23.2 MW) for the period 2009-14.

Petition No. 467/GT/2014

Subject: Approval of tariff of Panchet Hydel Power Station Units I and II (2X40 MW) for the period 2009-2014.

Petition No. 468/GT/2014

Subject: Approval of tariff of Tilaya Hydel Power Station Units I and II (2X40 MW) for the period 2009-2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 15.9.2015:

A. Insufficient Data/Forms:

Some of the forms, as stated below which are either incomplete or not submitted shall be furnished as per the 2009 Tariff Regulations, duly reconciled with audited accounts and certified by the Auditor:

- (i) Form – 7 & 8 (Project Specific Loan and Corporate Loans for Additional Capital Expenditure (ACE) if any for the period 2009-14);
- (ii) Form – 9 (Details of ACE for the period 2009-14);
- (iii) Form – 9A (Statement of Capital Cost for the period 2009-14);
- (iv) Form – 9B (Statement of Capital Work in Progress for the period 2009-14);
- (v) Form – 10 (Statement of financing additional capitalization- Debt: Equity);
- (vi) Form – 11 The asset-wise details as on 31.3.2009 and at the end of each year for calculating depreciation as per Regulation 43 (2) (3) of the 2009 Tariff Regulations.

B. Capital Cost

(a) Allocation/Reconciliation statement (Plant/unit wise) for the period 2009-14 duly reconciled with audited accounts and certified by the Auditor for the following:

- (i) Gross Fixed Assets, Capital Work in Progress and Depreciation;
- (ii) Common Cost – Director, Central, R&D, IT, Subsidiary, Other Office etc.

C. Details of Decapitalization, Liability Discharged etc

- a) Details of De-capitalization for the period from 2012-13 to 2013-14 as per attached format (Annexure-A);
- b) Details of Liability etc. for the period 2009-14 as per attached format (Annexure-B);

D. Loan

- a) Clarification in respect of the Year-wise loan raised and utilized in capital expenditure (Plant-wise/ Unit-wise and DVC as a whole) for the period 2009-14, duly reconciled with audited accounts and certified by Auditor;
- b) Copy of all loan agreements along with documentary proof of interest rates for the period 2009-14.

E. Sinking Fund

- a) Details such as, the name of financial institution, account number, account statement showing contribution balances for sinking fund maintained under escrow mechanism as mentioned in the notes of audited accounts for 2011-12 and 2012-13;
- b) Allocation/Reconciliation statement (Plant-wise/ Unit-wise) for the period 2009-14 duly reconciled with the audited accounts and certified by the Auditor.

F. Pension and Gratuity Fund

- a) P&G trust audited accounts (with bank Passbook extracts showing the actual contributions) for the period 2009-14;
- b) Allocation/Reconciliation statement for the period 2009-14 (Plant-wise/ Unit-wise) duly reconciled with audited accounts and certified by Auditor.

2. The information as above shall be filed within the due date. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed before the Commission for orders.

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

